

प्रश्न : कहीं तक विकास ?
कई या तो वह बुद्ध निकलें या हाउस से ही
निकल जाऊं ।

In such cases, where there is short notice question, it should be the practice that the total time should not exceed what is fixed in both cases. That should be the normal practice.

It should normally be half an hour; in some cases 40 minutes.

SHRI SHYAMNANDAN MISHRA: There seems to be some misgivings about the way the decision of the BAC has been recorded, because no one on this side of the House agrees that such a decision was taken.

SHRI INDRAJIT GUPTA: Somebody made a suggestion.

SHRI S. M. BANERJEE: Shri Piloó Mody made a suggestion that it should be 40 minutes.

MR. SPEAKER: It has been my very sad experience that after something is decided in the BAC, I am let down here.

SHRI SHYAMNANDAN MISHRA: That would never happen.

MR. SPEAKER: I give the discretion in your hands and then you come here and say like this. I am not going to follow any particular practice. I will use my discretion.

SHRI S. M. BANERJEE: I suggested that instead of five members, it should be three. Shri Piloó Mody said that the sitting should not erode into the lunch hour. Then you said that it should be for 30 minutes and in extraordinary matters it should be extended to 40 minutes. Our intention is that it should finish before the lunch hour. We stand by that. I was saying that if you give five or

seven minutes to each member and the Minister also wants equal time, then it cannot be finished in 30 minutes.

MR. SPEAKER: In the case of Shri Birender Singh Rao 30 minutes were already over and there was one more member to ask a question and the Minister to reply.

SHRI INDRAJIT GUPTA: Because the luck of ballot has favoured me, Sir you said I am being accused of some kind of a monopoly. I want to make it clear that I am not a monopolist and I do not want to be a monopolist. The monopoly can be handed over either to Shri Birender Singh Rao or Shri Jyotirmoy Bhow. I have no objection.

MR. SPEAKER: Sometimes I pray that you may kindly give some peace to me. Let us dispose of all these items before we adjourn for lunch.

PAPER LAID ON THE TABLE

REPORT ON MID-TERM GENERAL ELECTION IN INDIA

**THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI NITIRAJ SINGH CHAU-
DHARY):** I beg to lay on the Table a copy of Report (Hindi version) on the Mid-term General Elections in India, 1968-69 in the States/Union Territories of Bihar, Haryana, Punjab, Uttar Pradesh, West Bengal, Nagaland and Pondicherry. —Volume II (Statistical). [Pleased in Library see No. LT-3831/72]

MR. SPEAKER: Dr. Karan Singh to continue his speech—Carriage by Air Bill. Shall we take it up after lunch?

We now adjourn for lunch to reassemble at 2 O' Clock.

12.01 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Five Minutes past Fourteen of the Clock.

[SHRI K. N. TIWARY in the Chair]

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Chairman, Sir, there have been 500 jaundice cases in Delhi. The sweepers' strike is one month old now and this is a very serious matter. I want the Government to make a statement on it.

Then, Sir, regarding Balyogeshwar, where Mr. Shambu Nath Misra of the Congress Party has gone to defend him, there is a serious allegation that some Customs official has demanded a bribe of Rs. 1 lakh and there is no statement from the Government yet and we have to collect the information from the Press. This is the fourth day I am raising this matter. Would you be so kind as to ask the Government to make a statement before the House so that we are enlightened on this?

MR. CHAIRMAN: There is a Zero-Hour when you could have raised all these matters. Treating any time as Zero-Hour is not proper. What you have said has gone on record. I will not allow any other person.

SOME HON. MEMBERS rose—

MR. CHAIRMAN: No, please. Nothing will go on record if anybody speaks without my permission.

Dr. Karan Singh.

SHRI SHASHI BHUSHAN (South Delhi):*

SHRI RAMAVATAR SHASTRI (Patna).*

SHRI SARJOO PANDEY (Ghazi-pur).*

MR. CHAIRMAN: I do not want to waste the time. This is a very bad precedent. He has also spoken and I would also request him in future not to do it. But I will not allow any other person. Whatever he has spoken, it has gone on record and the Minister of Parliamentary Affairs is here and he has taken note of it.

Dr. Karan Singh

12.07 hrs.

CARRIAGE BY AIR BILL—contd.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): As I was beginning to explain yesterday, the whole network of international air services is governed by a complex system of bilateral and multilateral agreements. The first major international agreement was the Warsaw Convention which was signed in 1929 and we, in India, incorporated the provisions of the Warsaw Convention by the Indian Carriage by Air Act of 1934. The present Bill which I am bringing forward is an amendment of that Act and the main reason is that in 1963 there was an international conference at The Hague and this conference at The Hague adopted an agreement known as Hague Protocol which revised and improved upon the Warsaw agreement.

SHRI SAMAR MUKHERJEE (Howrah): Was India a party to that?

DR. KARAN SINGH: Now, India is going to become a party to this Hague Protocol. It has already been ratified by as many as 65 countries and we feel that it is in our interests and in the interests of our national carrier that we should also incorporate the provisions of the The Hague Protocol....

*Not recorded.